

**0CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/2357/2020

This the 03rd day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mohd Saleem Khanday, Age 37 years, S/o Wali Mohammad Khanday, R/o Nowgam Sringar.

.....Applicant

(Advocate:- Mr. Ashwani Khajuria)

Versus

1. State of J&K through Director General of Police, J&K Srinagar.
2. Inspector General of Police Traffic J&K Srinagar/Jammu.
3. Dy. Inspector General of Police, Traffic Polcie Kmr Range.
4. Superintendent of Police, Traffic City, Srinagar.

.....Respondents

(Advocate: Mr. Amit Gupta, Id. Additional Advocate General)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

The applicant Mohd Saleem Khanday has filed this petition mainly for the following relief:-

“ 1. By issuance of writ of mandamus, commanding and directing the respondents for fixing a time limited for considering pre mature retirement of the petitioner.”

2. Learned counsel for the applicant submits that the applicant would be satisfied, in case a direction is issued to the respondents to consider the case of the applicant for premature retirement within a stipulated time frame.



3. We have heard Mr. Ashwani Khajuria, learned counsel for the applicant and Mr. Amit Gupta, ld. Additional Advocate General.



4. In view of the limited prayer made by the learned counsel for the applicant, the T.A. is disposed of with direction to the respondents to take a decision on the premature retirement of the applicant within two months from the date of receipt of certified copy of this order.

5. It is made clear that we have not entered into the merits of the case.

6. There shall be no orders as to cost.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)